

**Customs, Excise & Service Tax Appellate Tribunal,  
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

**EXCISE Appeal No. 11441 of 2013**  
(E/CO/12101/2013)

[Arising out of Order-in-Original/Appeal No OIO-08/DEM/VAPI/2013 dated 18.02.2013 passed by Commissioner (Appeal) of Central Excise & ST, -Vapi]

**Commissioner of Central Excise & ST, Vapi** .... **Appellant**

4th Floor, Adharsh Dham Building,  
Opp. Town Police Station, Vapi-Daman Road, Vapi,  
Gujarat- 396191

VERSUS

**Veena Industries Limited** .... **Respondent**

Survey No. 203/1, Piparia,  
Silvassa, U T Of Dadra & Nagar Haveli.

**APPEARANCE :**

Shri Sanjiv Kinker, Superintendent (AR) for the Appellant-Revenue  
None for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)**  
**HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/12003 / 2019**

DATE OF HEARING/ DECISION : 29.10.2019

**RAMESH NAIR :**

Revenue filed a letter to withdraw the appeal on monetary limit, as per Government's Litigation Policy Instruction vide F. No. 390/Misc/116/2017-JC dated 22.08.2019, as the amount involved in the appeal is less than Rs. 50 Lakhs. Accordingly, the appeal is dismissed as withdrawn. Cross objection also disposed of.

*(Dictated and pronounced in the open court)*

**(Ramesh Nair)**  
**Member (Judicial)**

**(Raju)**  
**Member (Technical)**